

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 396/93
T. A. No. 499

DATE OF DECISION 8.3.1993

Anil Kumar & 6 others. Applicant (s)

Mr. P Sivan Pillai Advocate for the Applicant (s)

Versus

UOI, represented by Respondent (s)
The General Manager,
S.Rly., Madras & another.

Mr. Thomas Mathew Nellimootyl Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P. MUKERJI

VICE CHAIRMAN

The Hon'ble Mr. A.V. HARIDASAN

JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

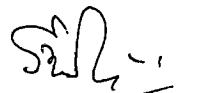
SHRI SP MUKERJI, HON'BLE VICE CHAIRMAN

We have heard the learned counsel for both the parties on this application in which the applicants have sought re-engagement on the basis of their alleged previous service during 1982 to 84. Having gone through the application, we find that the application is hopelessly vague and non-specific. No particulars about the previous engagement ^{from 1984} during 1982 to ~~84~~ or the office under which they were working have been given. The application does not merit entertainment in the form it has been presented before us.

Accordingly, with liberty to the applicants to make appropriate representations to the competent authority giving full particulars of their previous engagements, we dismiss this application under Section 19(3) of the Administrative Tribunals' Act.



(AV HARIDASAN)
Judicial Member



SP MUKERJI
Vice Chairman

8.3.1993.